

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD**

Civil Misc. Contempt Petition No.128 of 2007.  
in  
Original Application No.1581 of 2001

Allahabad, this the 27<sup>th</sup> day of November, 2007.

**Hon'ble Mr. Justice Khem Karan, Vice-Chairman**  
**Hon'ble Mr. K.S. Menon, Member-A**

Ashok Kumar, aged about 34 years,  
Son of Late Shri Ram Nath,  
Resident of Village Mahin P.O. Jhunsi  
District- Allahabad.

...Applicant.

(By Advocate : Shri Rakesh Verma)

**Versus**

1. Shri Surendra Kumar, M.G. O.S. (AOC), Central Command,  
Ordnance Depot Headquarters, Lucknow.
2. Shri J.P. Tripathi, Commandant, Ordnance Depot Fort,  
Allahabad.

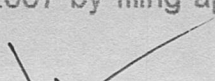
...Respondents.

(By Advocate : Shri Anil Dwivedi)

**ORDER**

**By Hon'ble Mr. Justice Khem Karan, V.C.**

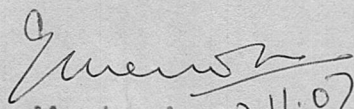
Shri Anil Dwivedi, learned counsel for the respondents has filed  
compliance report.

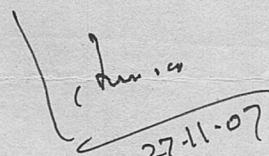
2. Learned counsel for the applicant has stated that by passing the  
order dated 23.7.2007 (Annexure-3 to the reply) the respondents have  
complied with the direction<sup>4</sup> issued by this Tribunal in OA No.1581/01.  
He says that since the respondents have rejected the applicant's claim,  
he wants to challenge the order-dated 23.7.2007 by filing appropriate  
petition.
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2.

3. We think this contempt petition deserves to be dropped and notice issued to the respondents be discharged with liberty to the applicant to challenge the order dated 23.7.2007 before appropriate forum. Ordered accordingly.

  
Member-A 27.11.07

  
27.11.07  
Vice-Chairman

RKM/